

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 124
(IB)-413/ND/2021

IN THE MATTER OF:

State Bank Of India	...	Applicant
Vs.		
Sapna Aggarwal	...	Respondent

Order under Section 95.

Order delivered on 16.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For State Bank of India :Mr. Ankur Mittal, Mr. Aishwarya Pandey,
Ms. Meera Murali, Advs.
For the RP : Ms. Reshma Mittal, Adv.
For the Respondent : Mr. Krishnendu Datta, Sr. Adv.
Mr. Rajeev Aggarwal, Mr. Tanuj Sud,
Mr. Ajay Kumar, Ms. Harshita Ahluwalia,
Mr. Parth Bhatia, Advocates

ORDER

Mr. Dutta, Learned Senior Counsel for the Respondent-Personal Guarantor states that they have filed preliminary objection on the issue of jurisdiction. The affidavit has come on record. Mr. Mittal, Learned Counsel for the applicant-State Bank of India states that the response to this objection be filed within one week. List on 12.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)